CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



C.P.No.205/2002 in O.A.No.2412/2000

Hon'ble Shri S.A.T.Rizvi, Member(A) Hon'ble Shri Shanker Raju, Member(J)

Wednesday, this the 15th day of May, 2002

- 1. Dilbagh Singh
 s/o Shri Hoshiyar Singh
 r/o E.223, Kidwai Nagar (East)
 Working as Daftry (Gr. 'D')
 C.E. (Electrical) NZ, East Block-I
 Level-V, R.K.Puram
 New Delhi.
- 2. Prem Ballabh
 s/o Late Mangat Ram
 R/o E-177, Kidwai Nagar (East)
 New Delhi.
 working as Messenger, CE (CSO), CPWD
 S&S Unit, Nirman Bhawan
 New Delhi.
- 3. Mohan Ram Arya s/o Late Rattan Ram Arya r/o E-381, Kidwai Nagar (East) New Delhi. working as Messenger CE (ED) Consultancy Service.
- 4. Shri Brahm Singh
 s/o Shri Amar Singh
 r/o L/121, Gautam Vihar
 Gali No.3, Ghonda
 Delhi = 53.
 Working as DCEC, 1, CPWD I.P.
 Bhawan, New Delhi.

.. Petitioners

(By Advocate: Sh. S.K.Sinha)

Vs.

- Sh. Krishan Kumar Director General (Works) Central Public Works Department Nirman Bhawan New Delhi.
- 2. Sh. P.K. Gupta
 Superintending Engineer
 Co-ordination Circle (Civil)
 C.P.W.D., Level VI,
 East Block-I
 R.K.Puram
 New Delhi.

... Respondents

ORDER (Oral)

By S.A.T.Rizvi, M(A):



By an order passed on 15.5.2001 in OA No.2412/2000, the respondents were directed to consider promoting the applicants to the post of Ferro-Printers w.e.f. 3.6.98 when the surplus staff were ordered to be posted as Ferro-Printers on transfer. It was further directed that on promotion, the applicants shall be entitled to all consequential benefits.

- appearing on behalf of the applicants that a copy of the aforesaid order was served on the respondents on 18.5.2001. A period close to eyear has since expired without the respondents taking steps to comply with the aforesaid directions.
- We have heard the learned counsel. We find that no time frame has been indicated in the aforesaid directions for compliance by the We are, therefore, inclined to dispose respondents. of the present CP with a direction to the respondents to ensure compliance of the aforesaid directions within a period of one month from the date of receipt a copy of this order. In case of failure on their part to do so, the petitioners will have liberty to approach this Tribunal for revival of the present Contempt Petition.
- 4. The present Contempt Petition stands disposed of in the aforestated terms.

Issue 'Dasti'.

Shanker Raju) Member(J)

(S.A.T.Rizvi) Member(A)

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